

## MRR

(Item III-B of Part B of Annexure I to Chapter 8)

### Declaration to be completed by Indian reproducer for remittance of royalty on copyright music reproduced in India

**Instructions:**

- (i) This declaration should be completed in duplicate and submitted to an Authorised Dealer in foreign exchange.
- (ii) This declaration should also be certified by a firm of Chartered Accountants in the space provided for the purpose.
- (iii) All remittances under any particular agreement should be effected through the same branch of the same authorised dealer.

**Documentation:**

- (i) Form A2
- (ii) Certified copy of the Royalty Agreement.
- (iii) A certified true copy of the approval from Government of India, Department of Electronics, if the royalty payable exceeds 20% of the retailed printed price. (Not applicable if payment is being made out of EEFC account of the applicant)

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**I. Particulars of the Royalty Agreement**

- (i) Name and address of Indian reproducer \_\_\_\_\_
- (ii) Name and address of foreign copyright holder of music \_\_\_\_\_
- (iii) Title/s of the copyright material \_\_\_\_\_
- (iv) Number of records reproduced in India \_\_\_\_\_
- (v) The printed retail price of the record/CD/Cassette \_\_\_\_\_
- (vi) Rate of royalty % \_\_\_\_\_
- (vii) Date of agreement and its validity period \_\_\_\_\_

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**II. Particulars of Royalty Payment due under the Agreement**

- (i) Period for which royalty is payable \_\_\_\_\_
- (ii) Details of sale
  - (a) Number of records/CDs/Cassettes \_\_\_\_\_
  - (b) Total retail price of records sold \_\_\_\_\_ Rs.
  - (c) Less applicable taxes paid (-) \_\_\_\_\_ Rs.
  - (d) Less packaging charges (-) \_\_\_\_\_ Rs.
  - (e) Retail price for computation of royalty \_\_\_\_\_ Rs.

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**III. Royalty amount due**

Gross amount of royalty due		Rs. _____
Deduct Income Tax	(-)	Rs. _____
Net amount of royalty payable		Rs. _____

**IV. Details of previous remittances**

Amount of last remittance of royalty and date of remittance \_\_\_\_\_

We hereby declare that the particulars given above are true and correct to the best of our knowledge and belief and the copyright music to which this declaration pertains is not on any proscribed list.

Place: \_\_\_\_\_  
Date: \_\_\_\_\_

Stamp

\_\_\_\_\_  
(Signature of the Authorised Official)  
Name : \_\_\_\_\_  
Designation: \_\_\_\_\_

**Chartered Accountant's Certificate**

We have verified the relevant books and records of the firm/company and hereby certify that the amount of royalty stated in Part II of this declaration has been correctly arrived at.

Place: \_\_\_\_\_  
Date: \_\_\_\_\_

Stamp

\_\_\_\_\_  
(Signature of the Authorised Official)  
Name : \_\_\_\_\_  
Designation: \_\_\_\_\_

**Space for use of the Authorised Dealer**

Amount remitted (stating currency) \_\_\_\_\_  
Date of remittance \_\_\_\_\_

Date: \_\_\_\_\_

Stamp

\_\_\_\_\_  
(Signature of the Authorised Official)  
Name : \_\_\_\_\_  
Designation: \_\_\_\_\_  
Name and address: \_\_\_\_\_  
of the authorised \_\_\_\_\_  
dealer \_\_\_\_\_